



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 207  
CP No. (IB)- 21/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Ultimate Flexipack Ltd.**

**...Operational Creditor**

**Versus**

**Rajhoney Flexipack Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

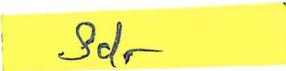
**Present Through Video Conferencing: -**

For the Operational Creditor : Nikhil Yadav, Adv.

For the Corporate Debtor : Tanuj Gupta, Adv.

**ORDER**

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Tanuj Gupta, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It has been submitted by both the counsels that matter has been amicably settled between the parties. Learned counsel for the Petitioner seeks to withdraw this petition. Permission granted. CP No. (IB)- 21/9/JPR/2020 is dismissed as withdrawn.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

March 29, 2023